- (ग) सरकार स्राबादी को पौषणिक खाद्य उपलब्ध कराने में मोटे स्रनाजों की क्षमता से वाक्फि है । जवार, बाजरा तथा रागी ऊर्जा के महत्वपूर्ण स्रोत हैं श्रौर उनसे खजिन तथा रेशा भी प्राप्त होता है ।
- (घ) विभिन्न क्षेत्रों तथा समाज के विभिन्न स्तर के लाग भिन्न-भिन्न खाद्यान्नों को पसन्द करते हैं। तथापि, ग्रामीण, शहरी तथा ग्रादिवासी क्षेत्रों के लोगों को खाद्य ग्रीर पोषाहार बोर्ड की 27 राज्यों/संघ राज्य क्षेत्रों में स्थित पोषाहार विस्तार एककों द्वारा ग्रुरु की गई पोषाह र शिक्षा संबंधो गतिविधियों के जरिए मो टे ग्रनाजों के पौषणिक महत्व के बारे में शिक्षित करने के प्रपास किए गए है।
- (ङ) श्रौर (च) पोषहार श्रनुसंधान संस्थान, हैदराबाद तथा ग्रन्य संस्थान, विभिन्न खाद्यानों के पोषणिक पहलुओं के बारे में लगातार श्रनुसंधान कार्यक्रमों में संलग्न रहते हैं!

State of Consumer movement in the country

- *369. SHRI KRISHAN LAL SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether it is a fact that the development of consumer movement
 is lopsided at present;
- (b) whether Government have identified the weak spots in this regard;
- (c) what steps Government propose to take for even development of the movement in the country;
- (d) the names of the States which have full fledged organisations to deal with the spread of movement; and
- (e) whether any central aid is being given to the States to boost consumer movement if so, break up thereof, Statewise?

THE MINISTER OF CIVIL SUP-PLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): (a) to (c) Consumer projection programme covers the entire country including urban, semiurban and rural areas. Consumer movement itself is a recent development in our country. At present, the movement is mainly restricted to urban and semi-urban areas the population is literate and aware of their rights. Dur to the vastness of the country and large sections of illiterate population, it will take some time for the movement to reach the rural and remote areas. Government has taken a number of for the development of the movement. Such steps include enactment and enforcement of the Consumer Protection Act, 1986; organisation of seminars, training programmes, workshops, exhibitions etc.; preparation and free distribution of audio visual/ printed material; broadcasting of weekly programme like "Apne Adhikar" from AIR; publishing of quarterly journal "Upabhokta Jagaran"; institution of national awards for youths, consumer organisations women and grant of financial assistance to consumer organisations. In all these schemes attempt is made to give preference to rural areas and individuals|organisations with a rural base.

- (d) In States, Departments dealing with civil supplies functions have been designated as nodal agency for implementing programmes on consumer protection. Some States like Gujarat have set up fulfledged agency like Consumer Affairs and Protection Agency of Gujarat (CAPAG) to deal with the subject. However, there is no system of patronising any private organisation by the States for this purpose.
- (e) Central Government has initiated a scheme to give financial assistance to the States UTs to the extent of Rs. 40,000] per annum for undertaking consumer awareness programmes. Year-wise particular

of States assisted so far is annexed. as statement. (See below) Central Government is also sending copies of video documentaries, printed material etc. to the State Governments for their use. In addition financial assistance is also given to voluntary consumer organisations for undertaking consumer awareness programmes.

Statement

State Governments/UT Administrations sanctioned financial assistance for consumer protection activities from 1987-88 onwards-

1987-88

- 1 Jammu & Kashmir
- 2. West Bengal
- 3. Assam
- 4. Maharashtra
- 5 Gujarat
- 6 Delhi
- 7. Uttar Pradesh
- 8. Orissa
- 9. Andhra Pradesh
- 10 Chandigarh
- 11. Andaman & Nicobar Islands.
- 12. Pondicherry.

1988-89

- 1 Bihar
- 2. Arunachal Pradesh
- 3 Rajasthan
- 4. Punjab
- 5. Sikkim
- 6. Meghalaya
- 7. West Bengal
- 8. Jammu & Kashmir
- 9. Haryana
- 10. Tamil Nadu
- 11 Orissa
- 12. Assam
- 13. Uttar Pradesh
- 14. Andhra Pradesh
- 15. Andaman & Nicobar Islands
- 16 Lakshadweep
- 17. Pondicherry

1989-90

- 1. Karnataka
- 2. Tamil Nadu

to Questions

- 3. Punjab
- 4 Maharashtra
- 5. Orissa.
- 6. Haryana
- 7. Meghalaya
- 8. Nagaland
- 9. Tripura
- 10. Lakshadweep
- 11. Dadra & Nagar Haveli
- 12. Pondicherry

1990-91

- 1. Bihar
- 2. Delhi
- 3 Kerala
- 4 Utrar Pradesh

1991-92

- 1. Andhra Pradesh
- 2. Arunachal Pradesh
- 3. Assam
- 4. Bihar
- 5 Gujarat
- 6. Haryana
- 7 Karnataka
- 8. Tamil Nadu
- 9. Rajasthan
- 10 Sikkim
- 11. West Bengal
- 12. Tripura
- 13. Mizoram
- 14 Maharashtra
- 15. Andaman & Nicobar Islands
- 16. Chandigarh
- 17. Delhi

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1992-93

- 1. Sikkim
- 2 Haryana
- 3. Tamil Nadu
- 4. Orissa
- 5. Arunachal Pradesh

1993-94 (to date)

- 1. Uttar Pradesh
- 2. Madhya Pradesh
- 3. Himachal Prdaseh
- 4. West Bengal
- 5. Lakshadweep

ESIC Scheme at Paradip Phosphates

*370 SHRI SARADA MOHANTY: SHRI PRAVAT KUMAR SAMANTARAY.

Will the Minister of Labour be pleased to state:

- (a) whether Government aware that E.S.I.C. component of contribution passed on to the contractors working under Paradip Phosphates Ltd, is a part of their agreement;
- (b) if so, what was the total money passed on to the contractors by Paradip Phosphates Ltd. since when:
- (c) what has happened to money in the absence of ESIC sche-, me at Paradip Phosphates Ltd.; and
 - (d) whether government propose to recover this money from contractors and pass on the same to workers?

THE MINISTER OF STATE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Sir.

(b) to (d) Do not arise.

गरीबी रेखा के निर्धारण के सबंध में विशोध ज समिति का प्रतिवेदन

*371. श्री राम जेठमलानी : श्री घीरेन जे गाह:

क्या योजना श्रीर कार्यक्रम कार्यान्वयन मंत्रीं यह बताने की कपा करेंगे कि :

- (क) क्या यह सच है कि सितम्बर, 1989 में प्रो. डी. टी. लकडवाला की ग्रध्यक्षता में गठित विशेषज्ञा समिति ने श्रपनी सिफारिशें सरकार को प्रस्तुत कर दी है,
- (ख) यदि हां, तो समिति ने गरीबी रेखा निर्धारित करने संबंधी श्रपने मत से संबंधित भ्रपना प्रतिवेदन कब प्रस्तृत किया
- (ग) क्या यह सच है कि समिति ने इस बात को स्वीकार किया है कि वर्ष 1987-88 के दौरान देश में गरीबी रेखा से नीचे जीवन यापन करने वाले लोगों की संख्या 30 प्रतिशत की बजाय 38 प्रतिशत थी. जो गरीबी रेंखा से नीचे जीवन यापन करने वाले लोगों की मान्य संख्या के अनुरूप नहीं
- (घ) क्या यह भी सच है कि समिति ने गरीबा रेखा निर्धारित करने हेत नई परि-भाषा स्वीकार करने का स्राग्रह किया है ;
- (ङ) यदि हां, तो प्रस्तावित परिभाषा क्या है और इस परिभाषा को स्वीकार किये जाने के संबंध में सरकार की प्रतिकिया क्या है. :
- (च) समिति द्वारा प्रस्तुत किए गए प्रतिवेदन को बद्देनजर रखते सरकार ने म्राठवीं पंचवर्षीय योजना में कतिपय संशोधन की स्रावश्यकता महसूस की है ; ग्रौर
- (छ) यदि नहीं, तो क्या सरकार स्राठवीं पंचवर्षीय योजना के दौरान देश में सभी लोगों के लिए प्रतिदिन, ग्रामीण क्षेत्र में 2400 भौर शहरी क्षेत्र में 2100 रीज के उपयोग की व्यवस्था की सबौच्च प्राथमिकता देने का विचार रखती है ?